

ENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.7/96 in OA No.754/1994

(X)

New Delhi, this 17th day of January, 1996

Hon'ble Shri B.K. Singh, Member(A)

Shri J.P. Sharma
s/o late Shri J.H.L. Sharma
188/B, Guru Nanakpura,
Laxmi Nagar, Delhi-92.Applicant
(By Shri B.Krishan,Advocate)

Versus

1. Chairman,
Standing Committee of Employees'
State Insurance Corporation,
Panchdeep Bhawan, Kotla Road, N.Delhi
2. The Director General,
E.S.I. Corporation,
Panchdeep Bhawan, Kotla Road, N.Delhi .. Respondents

Order (In Circulation)

This RA No.7/96 is directed against the order in OA No.754/94 delivered on 13.11.95.

2. It was a case of sub-letting of public premises by the review applicant as was found by the team after inspection of the said premises. He was served with notice dated 6.5.92. The inspection was done by a Committee and the subletting was confirmed. In pursuance to the report of the Committee, the allotment was cancelled. There was no challenge in the application regarding non-observance of principles of natural justice. The Estate Officer had taken recourse to the provisions of Section 7 of the PPE Act, 1971 as was clear from the reply given by the respondents. Show cause notice was issued on 25.3.92 and the applicant was given adequate opportunity to defend his case and was allowed personal hearing also in the matter. It was also admitted by the applicant in para 4.6 of the OA that on his appeal recovery of damage rent was stopped only temporarily. The OA was

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disposed with the direction that if he had any grievance in respect of the order passed by the Estate Officer under section 7 of the Act, the proper course was to move the Designated Appellate Authority under Section 9 of the PPE Act, 1971.

3. This review application does not fall within the four corners of Order 47, Rule 1 of CPC and accordingly the same is summarily rejected under Order 47, Rule 4(1) of CPC.

(B.K. Singh)
Member (A)

/gtv/